

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S SOHRAB TEXTILE MILLS LIMITED

Sl.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/S SOHRAB TEXTILE MILLS LIMITED
2.	Date of incorporation of corporate debtor	13.10.1986
3.	Authority under which corporate debtor is in corporate / registered	RoC-Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17115PB1986PLC007058
5.	Address of the registered office and principal office (if any) of corporate debtor	Nabha Road, Malerkotla, Distt. Sangrur Malerkotla PB 147201 IN
6.	Date of closure of Insolvency Resolution Process	27.10.2022
7.	Liquidation commencement date of corporate debtor	28.10.2022
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Prem Chand Goyal IP Registration no. IBBI/IPA-001/IP-P01780/2019-2020/12710
9.	Address and e-mail of the liquidator, as registered with the Board	Address: House No 1-F, Adjoining Municipal House, Model Town, Patiala, Punjab-147001 Mobile Number: 9813621782 Email: pcg47758@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: SCO 2935-36, First Floor, Sector 22 C, Chandigarh – 160022 Email: ip.sohrab@gmail.com
11.	Last date for submission of claims	27.11.2022

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of liquidation of the M/S Sohrab Textile Mills Limited on 28.10.2022.

The stakeholders of M/S Sohrab Textile Mills Limited are hereby called up onto submit their Claims with proof on or before 27.11.2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38



Mr. Prem Chand Goyal

Liquidator in the matter of M/S Sohrab Textile Mills Limited

IP Registration no. IBBI/IPA-001/IP-P01780/2019-2020/12710

Date: 30.10.2022

Place: Chandigarh